

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).5906-5907/2019

(Arising out of impugned final judgment and order dated 24-08-2018 in JA No. 4069/2012 24-08-2018 in JA No. 1365/2013 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PAPPU @ GHANSHAYAM ETC.

Respondent(s)

Date : 24-04-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Service of notice on both the respondents is complete. But both of them have not engaged any counsel. Therefore the Supreme Court Legal Services Committee may nominate a suitable advocate to represent the respondent. Once an advocate is nominated, the Registry shall supply copies to the advocate.

List after summer vacation.

(RADHA SHARMA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)